

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 01/73(4)/Chd/2017**

Inderjeet Singh

...Petitioner.

Versus

M/s Hind Motors (I) Ltd. & Anr.


...Respondents.

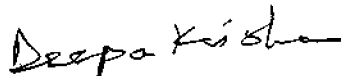
Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.

Ms. Riya Bansal, Advocate for respondent company.

Mr. Satya Pal Singh for Registrar of Companies.

Same order as in CP No.07/73(4)/Chd/2017. Copy of the order be  
enclosed.

  
(Justice R P Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

January 31, 2017  
arora

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 07/73(4)/Chd/2017**

B.L. Vaish

...Petitioner.

Versus

M/s Hind Motors Ltd. & Anr.

...Respondents.

Present: Mr. Ashok Sachdeva, Authorised Representative.  
on behalf of petitioner.

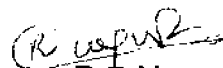
Ms. Riya Bansal, Advocate for respondent company.

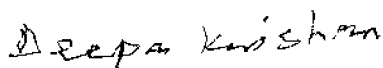
Mr. Satya Pal Singh, Asstt. Registrar of Companies.

Notice of Company Petition is given to the counsel for respondents.

Copy of the petition already supplied to the learned counsel. Learned counsel for respondent submits that no separate reply to the objection is to be filed and the allegations made by respondent in CP No.65/Chd/2016 and CP No.66/Chd/2016, which are taken up together along with this, would be adopted.

List the matter along with CP Nos.65/Chd/2016 and 66/Chd/2016 which have been fixed for arguments on 13.02.2017. Copy of this order be attached with the connected Company Petition Nos. 1/73(4)/Chd/2017, 2/73(4)/Chd/2017, 3/73(4)/Chd/2017, 4/73(4)/Chd/2017, 5/73(4)/Chd/2017 and 6/73(4)/Chd/2017 for the relief under Section 73 of the Companies Act, 2013.

  
(Justice R P Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

January 31, 2017

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